

THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET

APPLICATION NO.: _____

Applicant (S)

Respondent (S)

Advocate for Applicant (S)

Advocate for Respondent (S)

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

28.10.2009

TA 21/2009 (CWP 2922/1996)

Mr. N.K. Mishra, Counsel for applicant.
Mr. Anurag Agarwal, Counsel for respondents nos. 1 to 4.
Mr. Anoop Agarwal, Proxy counsel for
Mr. Ajay Gupta, Counsel for respondent nos. 5 & 6.

Heard learned counsel for the parties.

Learned counsel for the applicant submits that he intends to challenge the validity of condition No. 3 as stipulated in Column No. 4, Scheduled I of the Recruitment & Promotion Rule for the post of Lecturer of the National Institute of Ayurvedic Services Rules, 1982, as such he wants to withdraw this OA with liberty reserved to him to file substantive OA.

In view of what has been stated above, applicant is permitted to withdraw this OA with liberty reserved to him to file substantive OA thereby challenging the validity of the aforesaid rule on permissible grounds and also to raise contentions which have been raised by him in this OA.

With these observations, the TA is disposed of having been withdrawn.

copy given to
No 951 To 953
31/10/09

B.L. KHATRI
(B.L. KHATRI)
MEMBER(A)

M.L. CHAUHAN
(M.L. CHAUHAN)
MEMBER (J)

AHQ